

order sheet

8A - 947/87

19-1-88

(A2/2)

Hon. D. S. Mistry - AM.
Hon. G. S. Sharma - JM

An application has been filed on behalf of the applicant to withdraw this ~~app~~ petition. With the liberty to file a fresh application. In the Administrative Tribunal Act 1985, there is no such provision or rule made thereunder to grant liberty to file petition. The applicant is allowed to withdraw his petition.

be

Am.

Jm.

Sh

25.1.88 Hon. D. S. Mistry - AM.
Hon. G. S. Sharma - JM

On the request of applicant -
Counsel, the case is adjourned to
7.3.88.

AM

Jm

In compliance with Honble bench's order dt 19/1/88 the case is submitted before DR-J for further orders on 22/2/88.

Rz

22.2.000 Registries

This application stands disposed of
vide court's order dt- 19.1.00. office
to comply the order.

✓
Registries